

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (Civil) No. 213 of 2019**

M/S Sainik Foods Pvt. Ltd.

.... .... Petitioner(s).

Versus

1. State of Jharkhand

2. Smt. Rajeshwari B

.... .... Opposite Party(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Ajay Kumar Sah, Advocate

FOR THE STATE

: Mr. Rajiv Rajan, G.A

Mr. Gaurav Abhishek, Advocate

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07/26.03.2021

Advocate General submits that the entire admitted amount has been paid to the petitioner.

Counsel for the petitioner submits that he has received instruction that the amount has been paid.

Considering the aforesaid submission, this contempt proceeding is dropped.

**(ANANDA SEN , J)**